



ITEM NO.2

COURT NO.5

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)  
No(s). 17390/2024

[Arising out of impugned final order dated 29-  
11-2024 in MCRC No. 46089/2024 passed by the High  
Court of Madhya Pradesh Principal Seat at  
Jabalpur]

PRAKASH & ANR.

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ANR. Respondent(s)

IA No. 286953/2024 - EXEMPTION FROM FILING O.T.

WITH

SLP(Crl) No. 17370/2024 (II-A)

IA No. 286738/2024 - EXEMPTION FROM FILING O.T.

IA No. 286736/2024 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 280/2025 (II-A)

PRAMOD GUPTA

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH  
& ANR.

Respondent(s)

Date : 07-03-2025 These matters were called on for  
hearing today.

**CORAM :**

**HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANDEEP MEHTA**

**For Petitioner(s) :**

**Mr. Suyash Mohan Guru, Adv.  
Mr. Himanshu Tiwari, Adv.  
Ms. Niti Richhariya, AOR**

**For Respondent(s) :**

**Mr. V.V.v. Pattabhiram, D.A.G.  
Ms. Mrinal Gopal Elker, AOR  
Mr. Amit Sharma, Adv.  
Ms. Chhavi Khandelwal, Adv.  
Mr. Aditya Chaudhary, Adv.**

**Mr. Fuzail Ahmad Ayyubi, AOR  
Mr. Ibad Mushtaq, Adv.  
Ms. Gurmeet Kaur, Adv.**

**UPON hearing the counsel the Court made the following  
O R D E R**

**SLP(Crl) No. 17390/2024**

**and**

**SLP(Crl) No. 17370/2024**

**Learned counsel for the  
petitioners states at the Bar that  
the petitioners have already  
obtained regular bail after  
submission of police report under  
Section 173(2) Cr.P.C. as such the**

present petitions have rendered infructuous.

Taking the statement on record, the special leave petitions are, accordingly, disposed of.

Pending application(s), if any, shall stand disposed of.

SLP(Crl) No. 280/2025

Heard learned counsel for the parties and perused the material placed on record.

Considering the facts and circumstances of the case, the period of incarceration already undergone by the petitioner which is more than four months, we are inclined to

grant bail to the petitioner-  
Pramod Gupta.

Accordingly, we direct that the petitioner be released on bail, on such terms and conditions as may be imposed by the Trial Court, in connection with FIR No.444 of 2024 dated 08.10.2024, Police Station Sarni, Betul, Madhya Pradesh.

The petitioner will continue to cooperate in the trial and in the event, the Trial Court or the State finds that the petitioner is delaying the conclusion of trial, it will be open for them to apprise this

Court of the same for  
appropriate orders.

The Special Leave Petition  
and pending applications are  
disposed of accordingly.

(SONIA BHASIN)  
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)  
ASSISTANT REGISTRAR